

## **Constitution of Benches at Lucknow Bench of the Court with effect from 7 April , 2014**

The Chief Justice will hold the following sittings at Lucknow:

**(i) 21.04.2014 to 25.04.2014; and**

**(ii) 19.05.2014 to 23.05.2014**

Hon'ble Senior Judges from the principal seat at Allahabad will hold Court at the Lucknow Bench between 07.04.2014 and 30.05.2014 as indicated hereinbelow. During their respective sittings at Lucknow the Senior Judges will take up the determination shown in the roster to be taken up by the Chief Justice (except applications under clause 14 of the U.P. High Court Amalgamation Order, 1948 which is the exclusive jurisdiction of the Chief Justice).

<b>Name of Hon. Judges</b>	<b>Period at Lucknow</b>		
Hon. Sunil Ambwani, J.	07.04.2014	to	11.04.2014
Hon. S.K. Singh, J.	15.04.2014	to	18.04.2014
Hon. Sunil Ambwani, J.	28.04.2014	to	02.05.2014
Hon. S.K. Singh, J.	05.05.2014	to	16.05.2014
Hon. Ashok Bhushan, J.	26.05.2014	to	30.05.2014

1	<p>Hon. The Chief Justice Hon. Devendra Kumar Upadhyaya, J.</p> <p><u>Then</u> Hon. The Chief Justice (On Friday at 3.00 p.m.)</p>	<p>Fresh and listed:</p> <p>(i) Public interest litigation; (ii) Miscellaneous writs from 1 January 2012; (iii) Environmental matters; (iv) Writs relating to tolls on river bridges in Uttar Pradesh; (v) Writs relating to mines and minerals; (vi) Applications under Article 228 of the Constitution of India; (vii) All tax writs, including recovery of tax, appeals and applications relating to direct and indirect tax matters; for orders, admission and hearing including bunch cases.</p> <p>(i) Applications under Clause 14 of U. P. High Court Amalgamation Order, 1948 (exclusively by Hon'ble The Chief Justice); (ii) Applications for expedited hearing.</p>
1A	<p>Hon. Devendra Kumar Upadhyaya, J. (On Friday at 3.00 p.m.)</p>	<p>Listed writs relating to consolidation upto 31 December 1980 for orders, admission and hearing including bunch cases.</p>
2	<p>Hon. Uma Nath Singh, J. Hon. Zaki Ullah Khan, J. <b>(Court No. 1)</b></p>	<p>Fresh and listed:</p> <p>(i) Contempt appeals; (ii) Criminal contempt; (iii) Habeas Corpus writs [except matters relating to detention under NSA, COFEPOSA, etc]; (iv) Criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 1986; (v) Capital sentence cases; (vi) Writs relating to disputes of street vendors/ hawkers/ implementation of 2009 policy; for orders, admission and hearing including bunch cases.</p>
3	<p>Hon. Imtiyaz Murtaza, J. Hon. Vishnu Chandra Gupta, J. <b>(Court No. 2)</b></p>	<p>Fresh and listed:</p> <p>(i) Criminal writs; (ii) Appeals arising from POTA; (iii) Criminal revisions; (iv) Government criminal appeals; (v) Application for leave under section 378(4) Cr.P.C.; (vi) Habeas Corpus writs relating to detention under NSA, COFEPOSA, etc; (vii) Listed criminal appeals including criminal appeals</p>

		under section 376 I.P.C. on priority basis upto 31 December 1985; for orders, admission and hearing including bunch cases.
4	Hon. Devi Prasad Singh, J. Hon. Ashwani Kumar Mishra, J. <b>(Court No. 27)</b>	Fresh and listed: (i) Special appeals; (ii) First appeals from orders; (iii) First appeals; (iv) Family court appeals; for orders, admission and hearing including bunch cases.
5	Hon. Rajiv Sharma, J. Hon. Brijesh Kumar Srivastava-II, J. <b>(Court No. 24)</b>	Fresh and listed: (i) Writs relating to land acquisition; (ii) Writs arising out of proceedings under section 29 of State Financial Corporation Act; (iii) Listed miscellaneous writs upto 31 December 2011; for orders, admission and hearing including bunch cases.
6	Hon. S.S. Chauhan, J. Hon. Ashok Pal Singh, J. <b>(Court No. 22)</b>	Fresh and listed: (i) Service writs of judicial officers and employees of High Court; (ii) Service writs; for orders, admission and hearing including bunch cases.
7	Hon. Shri Narayan Shukla, J. <b>(Court No. 3)</b>	Fresh and listed: (i) Miscellaneous writs relating to education and society matters; (ii) Applications upto the stage of winding up proceedings under Section 439 of the Companies Act, 1956; (iii) Testamentary cases; (iv) Matters under all labour law enactments; for orders, admission and hearing including bunch cases.
8	Hon. Ajai Lamba, J. <b>(Court No. 26)</b>	Fresh and listed service writs relating to Government Service from 1 January 2011 for orders, admission and hearing including bunch cases.
9	Hon. Shabihul Hasnain, J. <b>(Court No. 6)</b>	Fresh and listed: (i) First appeals; (ii) Civil revisions; (iii) Small Cause Courts revisions; (iv) All civil matters cognizable by Single Judge; (v) Matters under Article 227 of Constitution of India; (vi) Listed miscellaneous writs (except miscellaneous writs relating to education and society matters) upto 31 December 2009; for orders, admission and hearing including bunch cases.

10	Hon. Ashwani Kumar Singh, J. <b>(Court No. 29)</b>	(i) Fresh criminal appeals including bail for orders, admission and hearing including bunch cases; (ii) Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis upto 31 December 2000 and from 1 January 2013 for hearing; (iii) Listed criminal appeals against acquittal in complaint cases and criminal appeals related to punishment upto two years upto 31 December 2011 for hearing.
11	Hon. Dr D.K. Arora, J. <b>(Court No. 20)</b>	Fresh and listed: (i) Service writs other than those relating to Government service from 1 January 2011; (ii) Service writs of employees of High Court; (iii) Writs relating to tax, excise and central taxation; (iii) Matters under section 11 of Arbitration and Conciliation Act, 1996; for orders, admission and hearing including bunch cases.
12	Hon. Anil Kumar, J. <b>(Court No. 18)</b>	Fresh and listed: (i) Miscellaneous writs (except miscellaneous writs relating to education and society matters) from 1 January 2010; (ii) Second appeals; for orders, admission and hearing including bunch cases.
13	Hon. Ritu Raj Awasthi, J. <b>(Court No. 5)</b>	Fresh and listed: (i) Civil contempt matters; (ii) First appeals from orders; for orders, admission and hearing including bunch cases.
14	Hon. S.V.S. Rathore, J. <b>(Court No. 28)</b>	Fresh and listed: (i) Major bail applications (i.e. bail applications under sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A and 326B I.P.C.); (ii) Matters under section 378 Cr.P.C.; for orders, admission and hearing; (iii) Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 2001 to 31 December 2005 for hearing. (iv) Criminal appeals against acquittal in complaint cases from 1 January 2012 for orders, admission and hearing/ final hearing including bunch cases.

15	Hon. Sudhir Kumar Saxena, J. <b>(Court No. 23)</b>	Listed service writs from 1 January 2006 to 31 December 2010 for orders, admission and hearing including bunch cases.
16	Hon. Arvind Kumar Tripathi-II, J. <b>(Court No. 12)</b>	Fresh and listed: (i)Criminal revisions; (ii)Criminal writs; (iii)Habeas Corpus writs; (iv)Matters under section 407 Cr.P.C.; for orders, admission and hearing including bunch Cases; (v>Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 2006 to 31 December 2010 and criminal appeals in which accused persons are in custody for hearing/ final hearing including bunch cases. (vi)On priority basis starting from the oldest criminal writs and criminal revisions relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed for orders, admission and hearing.
17	Hon. A. N. Mittal, J. <b>(Court No. 25)</b>	Fresh and listed: (i)All bail applications (except under sections 302, 396, 304, 304-B, 376, 376A, 376B, 376C, 376D, 376E, 326A and 326B I.P.C) for orders, admission and hearing. (ii>Listed criminal appeals including criminal appeals under section 376 I.P.C. on priority basis from 1 January 2011 to 31 December 2012 for hearing. (iii)Criminal appeals related to punishment upto two years from 1 January 2012 for orders, admission and hearing including bunch cases.
18	Hon. Mahendra Dayal, J. <b>(Court No. 15)</b>	Fresh and listed: (i)Applications under section 482 Cr.P.C.; (ii)On priority basis starting from the oldest cases under section 482 Cr.P.C. relating to murder, rape, kidnapping and dacoity in which investigation or proceedings of trial court have been stayed; for orders, admission and hearing including bunch cases.
19	Hon. Rakesh Srivastava, J. <b>(Court No. 11)</b>	Fresh and listed: (i)Rent control writs; (ii)Writs relating to consolidation;

		<p>(iii)Writs relating to U.P.Z.A. and L.R. Act;</p> <p>(iv)Writs relating to Land Revenue Act;</p> <p>(v)Writs arising out of orders passed by board of revenue;</p> <p>(vi)Ceiling of land;</p> <p>for orders, admission and hearing including bunch cases.</p>
20	Hon. Mahesh Chandra Tripathi, J. <b>(Court No. 14)</b>	Listed service writs upto 31 December 2005 for orders, admission and hearing including bunch cases.

## CHIEF JUSTICE